

(TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY PART-II SECTION-3, SUB
SECTION (ii)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION NO.14 (RE-06)/2004-2009

NEW DELHI, DATED THE 22ND JUNE 2006

S.O.(E) - In exercise of powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with Para 2.1 of the Foreign Trade Policy, 1st September, 2004 – 31st March, 2009 (as amended from time to time), the Central Government hereby makes the following amendments in the Notification No.55 (RE-2005)/2004-2009 dated 27th March, 2006:-

- (a) “S. No.143 of Chapter 44” mentioned in Sub-Para of Para-1 shall be amended to read as “S. No.154 (a) of Chapter 44”
- (b) The Sub-Para of Para-1 shall be amended to read as follows :

“ The Condition stipulated in Column 5 against S. No.154(a) of Chapter 44 of Schedule 2 of the “ITC (HS) Classifications of Export and Import Items Ist September, 2004 – 31st March 2009” shall be relaxed for a period of one month with effect from 22.06.2006 to allow export of 885.14 MT of A, B, C

and D grades of Red Sanders Wood, in the form of log
Obtained from the Government of Andhra Pradesh through
Auction.”

2. This issues in Public Interest.

(K.T. CHACKO)
DIRECTOR GENERAL OF FOREIGN TRADE
AND EX-OFFICIO ADDITIONAL SECRETARY TO THE GOVT. OF INDIA

(Issued from File No.01/91/180/968/AM06/PC-III)

Copy by order etc, to all concerned.

(S.K.Shrivastava)

Dy. Director General of Foreign Trade

(Issued from F.No.01/91/180/968/AM06/PC-III)